

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION No.660/2000

MONDAY, THIS THE 29TH DAY OF APRIL, 2002

HON'BLE MR. C.S. CHADHA .. MEMBER (A)

HON'BLE MR. A.K. BHATNAGAR .. MEMBER (J)

Phool Chandra,
S/o Sri Sarjoo Prasad,
R/o Village Nohri Ka Pura,
Post Saiyed Sarawan,
District Kaushan, Allahabad. ... Applicant

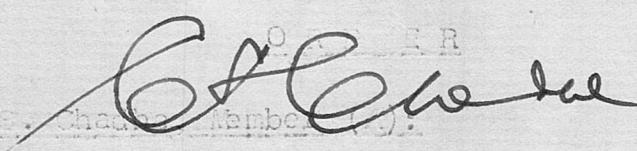
(By Advocate Shri S.K. Srivastava)

Versus

1. Union of India, through
the Commanding Officer, 29 Wing,
Air Force Station, Bamrauli,
Allahabad.
2. The In-charge Officer,
Civil Administration,
29 Wing, Air Force Station,
Bamrauli, Allahabad.
3. The Employment Officer,
Employment Office,
Allahabad.
4. Shri Rakesh Kumar Nishad,
S/o Sri Bhudlau Lal.
5. Sri Surendra Narain Mishra,
S/o Shri Anoj Narain Mishra.
6. Shri Rajendra Kumar,
S/o Sri Chhote Lal.
7. Shri Ajay Kumar,
S/o Sri Lalji.
8. Shiv Karan Singh,
S/o Mahadev Patel.

(R-4 to 8 residing at
C/o 29 Wing, Air Force Station,
Bamrauli, Allahabad.) ... Respondents

(By Advocates Shri R.C. Joshi/
Manoj Kumar).


Shri C.S. Chadha Member (A)

O R D E R

Hon'ble Mr. C.S. Chadha, Member (A):

The applicant has claimed that he was called for interview for the post of Anti-Malaria Lascar (seasonal) on 18.4.2000 for the session starting on 1.6.2000 to 30.11.2000. He claims that he was selected but not duly appointed. He has therefore, sought the remedy of being appointed to the said post and the orders appointing others dated 6.6.2000 to be quashed.

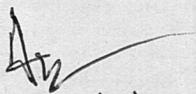
2. In their reply, the respondents have stated that names of 100 candidates including the applicant were sponsored by the Employment Exchange. But, only nine candidates reported on 17.4.2000. They were asked to report for interview on 18.4.2000 with their certificates and testimonials, but only two candidates including the applicant appeared. Therefore, due to lack of a sufficient number of candidates, the test and interview were not held and the Employment Exchange was asked to again sponsor names. The ~~name~~ ^{candidates} sponsored a second time were again asked to attend interview on 29.5.2000. But, the applicant did not turn up for the interview. He claims that he had been selected vide Annexure-3 which is a requisition to the Employment Exchange which states that the only fit candidate was the applicant. The counsel for the respondent states that what was intended to be indicated to the Employment Exchange was that he was the only eligible person and in view of shortage of total number of candidates appearing

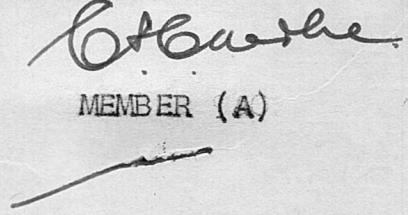
...3...

for the selection, the applicant could not have been considered to have passed the test. Since he did not appear for the 2nd test held in May, 2000, he could not be appointed.

3. In view of the clarification furnished by the respondents, which we have no reason to disbelieve, the O.A. has no merits. The applicant was found to be the only eligible candidate and therefore the Employment Exchange was asked to send more names and ~~on the 2nd~~ ^{occasion} ~~test~~, he did not appear at all. In view of his not being selected at all, he has no ground for any relief. The O.A. is rejected. No order as to costs.

4. The interim order automatically stands vacated.


MEMBER (J)


MEMBER (A)

psp.